

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
Allahabad Bench  
Allahabad

Original Application No.90 of 2005.

Allahabad, this the 9<sup>th</sup> day of October, 2007.

Hon'ble Mr. M. Kanthaiah, Member-J  
Hon'ble Mr. P.K. Chatterji, Member-A

S. Venkatraman S/o Late Shri Ranga Rao,  
Aged about 55 years. Hd. Typist under  
Se. DEE (TRD) in DRM's Office,  
NCR Jhansi.

...Applicant.

(By Advocate : Shri S.N. Khare)

Versus

1. Union of India through General Manager, NC Railway, Allahabad.
2. Addl. Divisional Railway Manager, NC Rly. Jhanasi.
3. Senior Divl. Personnal Officer, NC Rly. Jhansi.

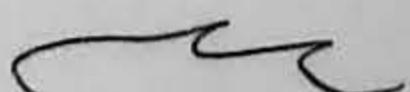
...Respondents.

(By Advocate : Ms. S. Siddiqui)

O R D E R

By Hon'ble Mr. M. Kanthaiah, Member-J :

The applicant filed this OA to issue direction to the respondents to pass a reasoned order on his representation dated 16.11.2004 i.e. Annexure-A-1. The case of the applicant is that the respondent No.2 who is the Appellate Authority, has not passed any order and as such after waiting for about six months, he filed this OA. It is also contention of the applicant that if his pending representation before the Appellate Authority is disposed of, the purpose of OA would be served.



(12)

2. The claim of the applicant for disposal of his pending representation before Appellate Authority i.e. respondent No.2 and as such the matter is disposed of with a direction to respondent No.2 to dispose of the said representation (Annexure-A-1) of the applicant with a reasoned order as per rules in respect of the claim of the applicant for fixing of seniority. Three months time is granted from the date of supply of copy of this order. Accordingly, the OA is disposed of. No costs.

*meath*

Member-A

*em*

Member-J  
09-10-07

RKM/